

No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			<p>WPMS No.799 of 2024 <u>Hon'ble Manoj Kumar Tiwari, J.</u></p> <p>Mr. Shubhr Rastogi, Advocate for the petitioner. Mr. Suyash Pant, Standing Counsel for the State of Uttarakhand.</p> <p>2. By means of this writ petition, petitioner has sought the following reliefs:</p> <p>"a. Issue a writ order or direction in the nature of Mandamus to direct the respondents to take proper measures for the compliance of the Government Order no. 329/VIII/19-228(Labour)/2001-Part-II. dated 08.03.2019 & Government Order No. 306/VIII-1/24- 228(Labour)/ 2001-Part-II dated 15.03.2024 (Annexure No.2) and to provide minimum wages/salary to the brick kiln workers. otherwise the petitioner shall suffer irreparable loss and legal injury.</p> <p>b. Issue a writ order or direction in the nature of the mandamus to direct the respondents to constitute a committee or to take proper measure for the supervision of the payment/ wages made to the brick kiln workers."</p> <p>3. According to petitioner, State Government had issued a Government Order dated 15.03.2024, whereby minimum wages payable to workmen employed in Brick Kiln were revised.</p> <p>4. Learned State Counsel was asked to get instructions. Today, learned State Counsel produced in Court a letter dated 25.05.2024 received by his office from Assistant Labour Commissioner, Haridwar, which is taken on record. Based on the said letter, learned State</p>

Counsel submits that the minimum wages, as revised by aforesaid Government Order, are being paid to all workmen employed in Brick Kilns. He further submits that surprise inspections were made in as many as 13 Brick Kilns in District Haridwar and it was found that minimum wages, as revised by aforesaid Government Order, are being paid to all workmen employed in those Brick Kilns. Thus, he submits that the writ petition has been filed without verifying facts.

5. Learned counsel for the petitioner, however, submits that there are more than 200 Brick Kilns in District Haridwar and surprise inspection was done only in 13 of them. He further submits that condition of workmen employed in Brick Kilns is pathetic, as they are being paid paltry sum as wages, which is much less than the minimum wages fixed for them.

6. In such view of the matter, the writ petition is disposed of with direction to Labour Commissioner, Uttarakhand to have all Brick Kilns inspected for ensuring that the minimum wages, as revised vide Government Order dated 15.03.2024, are paid to all the workers. The Labour Commissioner shall also ensure that provisions of all Labour Welfare Legislations are also being complied in respect of Brick Kilns workers. Compliance report shall be filed by Labour Commissioner, within eight weeks' from the date of production of certified copy of this order.

(Manoj Kumar Tiwari, J.)

11.06.2024

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